

**Share of different Sectors in NPAs**

1492. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that nearly 75% of bad bank loans are those availed by corporate companies;

(b) if so, the details thereof; and

(c) the total amount of NPAs of Banks and the share of corporate industry, agriculture sector, services sector and retail sector in the NPAs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) The Reserve Bank of India (RBI) has apprised that data on asset quality are not collected under the nomenclature “corporate”. As per provisional RBI data on domestic operations of Scheduled Commercial Banks, as on 31.3.2018, gross Non Performing Assets (GNPAs) in the aggregate and for Industry, Agriculture and Allied Activities, Services and Retail were ₹ 9,61,962 crore, ₹ 7,03,969 crore, ₹ 85,344 crore, ₹ 1,23,520 crore and ₹ 38,039 crore respectively.

**Competent legislation to curb economic offenders**

1493. SHRI BINOY VISWAM: Will the Minister of FINANCE be pleased to state:

(a) the details of economic offenders who have left the country illegally;

(b) the amount of money each of them snatched from the country;

(c) whether Government has initiated extradition measures on such matters;

(d) if so, the status of such measures; and

(e) whether Government will initiate steps for a more competent legislation in this regard as the existing laws are proven insufficient to deal with such offenders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) to (d) The information is being collected from the concerned investigative and enforcement agencies.

(e) In order to address the inadequacies of the existing law and to provide an effective process and lay down measures to deter economic offenders from fleeing the country and evading the process of Indian law by remaining outside the jurisdiction of Indian courts, the Government introduced the Fugitive Economic Offenders Bill, 2018 (FEO Bill) in the Lok Sabha on 12th March, 2018, but the FEO Bill could not be taken up for consideration and passing in the House of the People during the Budget Session.